

notice of the DDA which were in advertently included in the general category instead of reserved category of SC/ST. The details of the said three cases are as follows :

S.No.	Name	Application No.
1.	Smt. Sohan Devi	37818
2.	Smt. Leela Wanti widow of late Surat Singh	25881
3.	Sh. Satya Prakash Dabla	83898

(c) and (d). In one case, the Hon'ble Lt. Governor has ordered that DDA may issue demand letter at 1990 rate updating it with the cost of capital, i.e. 18% interest upto 1996-97 (upto the date of allotment).

(e) The three registrants mentioned above are required to submit certain documents before the allotment of specific plots is made. As soon as the formalities are completed, specific allotment of plots will be made by holding a mini-draw.

S.No.	Name of the Project	Capacity (MW)	Provisional Cost (Rs. in crores)	Name of the Company
1.	Ambalamugal CCGT	500	1650.00	Cochin Refineries Ltd.
2.	Cheemeni TPP	500	2140.00	BPL Group.
3.	Kajikode DGPP	100	354.10	W.I. Service and Estates Ltd.
4.	Kannur CCGT	500	1563.00	KPP Nambiar and Associates.
5.	Finolex CCGT	500	1701.00	Finolex Energy Corpn. Ltd.
6.	Kasargod CCGT	60	222.10	Kasargod Power Corpn. Ltd.
7.	Kasargod CCGT	2x389	2300.00	Kasargod Power Corpn. Ltd.
8.	Kottukal CCGT	348	1264.79	Kumars Energy Corporation
9.	Palakkad CCGT	344	1163.00	Palakkad Power Generating Co. Ltd.
10.	Vypeen CCGT	650	1915.56	Siasin Energy Pvt. Ltd.

Sale of Clerical Examination Question

3951. SHRI S. RAMACHANDRA REDDY :
SHRI AJMEERA CHANDULAL :
SHRI MOHAN RAWALE :

Will the PRIME MINISTER be pleased to state :

(a) whether the question papers of SSC clerical examination were sold in the market as reported in the Indian Express dated September 24, 1996; and

(b) if so, the steps proposed to cancel the examination and conduct a fresh test on account of leakage which would seriously affect the fairness of the test?

Power Project in Kerala

3950. SHRI MULLAPPALLY RAMACHANDRAN :
Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government are aware that the state Government of Kerala has signed MOUs with certain independent companies for generating power in Kerala;

(b) if so, the details thereof alongwith the names of the agencies and the estimated cost of each power project; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c). As on date, as per information available, ten projects (each costing more than Rs. 100 crores) which were awarded through MOU/LOI etc. route are proposed to be executed in private sector in the State of Kerala. The details are as follows :

cancellation of this examination, whether at select centres or through out the country, would be taken in the light of investigation report of Police and other evidence like any abnormal features in regard to marks obtained by the candidates in different examination centres etc.

Extension of IAS/IPS/IFS Officers

3952. SHRI MANIKRAO HODLYA GAVIT :
SHRI PARASRAM BHARDWAJ :

Will the PRIME MINISTER be pleased to state :

(a) the number and names of IAS, IPS, IFS officers and other officials who were granted extension in their services;

(b) whether the Government realise that any extension of service to specific officials is an indirect indictment of potential successors who would be only marginally junior to the retiring officials;

(c) how far it is correct that such extensions are not given for outstanding performance record but for personality-oriented service to political bosses; and

(d) if so, the details regarding the policy of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) A statement is attached.

(b) to (d). According to the existing instructions, extension in service beyond the age of superannuation should be resorted to in rare and exceptional circumstances purely in the public interest. In addition, one of the following conditions should be satisfied :

(i) that other officers are not ripe enough to take over the job; or

(ii) that the retiring officer is of outstanding merit.

STATEMENT

Statement showing the names of officers who have been given extension in service by the Central Government with the approval of Appointments Committee of Cabinet since 1.6.1996 :

S.No.	Name of Designation S/Shri	Period of extension
1	2	3
IAS		
1.	R.V. Pillai, Secretary General, National Human Rights Commission.	1.7.1996 to 30.6.1997

1	2	3
2.	A.K. Basak, Chief Secretary, Bihar.	6 months beyond 31.8.1996
3.	T.C.K. Lotha, Chief Secretary, Nagaland.	6 months beyond 31.8.1996
4.	G.M. Thakur, Commissioner and Secretary, Government of J and K.	3 months beyond 30.9.1996
5.	B.N. Yugandhar, Secretary, Prime Minister's Office.	1.9.1996 to 31.3.1997
6.	K. Padmanabhaiah, Secretary, Ministry of Home Affairs.	1.11.1996 to untill further orders
IPS		
7.	Balmiki Sharan Sharma, I.G.P., Bihar, Patna.	3 months beyond 30.6.1996
8.	N.N. Singh Special Secretary, Ministry of Home Affairs.	1.7.1996 to 31.12.1996
OTHERS		
9.	N. Rangachari, Chairman, Central Board of Direct Taxes.	1.7.1996 to 31.7.1996
10.	D.B. Lal, Member, CBDT.	1.7.1996 to 31.7.1996
11.	C.V. Gupta, Member, Central Board of Direct Taxes.	1.7.1996 to 31.7.1996
12.	Salman Haider, Foreign Secretary	1.7.1996 to 30.6.1997
13.	S. Gopal, Special Secretary, Research and Analysis Wing, Cabinet Secretariat.	1.8.1996 to 31.11.1996
14.	R. Chidambaram, Secretary, Department of Atomic Energy.	1.12.1996 to 30.11.1997
15.	S.K. Kapur, Director General, AIR Ministry of Information and Broadcasting.	1.11.1996 to 31.10.1997
16.	D.C. Bhaumik, Director General (News) All India Radio, Ministry of Information and Broadcasting.	1.11.1996 to 30.4.1997